

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 27 OF 2026**  
**2025 (EZ)**  
**(U/s.14, R/w. Sec - 18 (1) & (2) of National Green Tribunal Act, 2010)**

IN THE MATTER OF:

**SHRI BASUDEB BHATTA**

**APPLICANT**

**VERSUS**

**STATE OF ODISHA & ORS.**

**RESPONDENTS**

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Place: Bhubaneswar

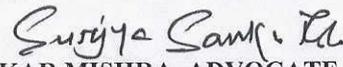
BY THE APPLICANT THROUGH COUNSEL

DATE:

  
**PRABIR KUMAR PRADHAN, ADVOCATE**

Enrollment No. D-517/1987, Mob. No. 8456948905,

email: [prabirkpradhan61@gmail.com](mailto:prabirkpradhan61@gmail.com)

  
**DR. SURJYA SANKAR MISHRA, ADVOCATE**

Enrollment No. O-505/2023, Mobile No. 7875641573

Email: [mishra.surjya63@gmail.com](mailto:mishra.surjya63@gmail.com)

(1)

SYNOPSIS

That the Petitioner has drawn the kind attention of Chief Secretary (CS), Government of Odisha, being the Administrative head of Government of Odisha, to maintain the green belt existing in the Unit-II area of Bhubaneswar, on behalf of the residents & common citizens of the city of Bhubaneswar, highlighting the grave environmental concern on the implementation of "Capital Redevelopment Project" with specific prayer *not to cut the trees* which are existing while the Capital City was decided to function at Bhubaneswar where the plantation drive was made from the beginning to till date and to maintain the greenery while implementing the redevelopment Project of Unit II area, Bhubaneswar as the trees are more than 60 yrs old. The statutory clearances like environmental clearance (E.C.) and Consent to establish (CTE) have not been obtained from State Level Environmental Impact Assessment Authority (SEIAA, Odisha) or from State Pollution Control Board, Odisha, Bhubaneswar respectively thus violating the environmental Acts and Rules. Since no relief has been obtained from the Govt. of Odisha, the petition is filed before the Hon'ble National Green Tribunal, East Zone Bench, Calcutta for consideration and issue of direction to not to cut the trees and as deemed proper.

  
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LIST OF DATES

1. 23.08.2025 - Letter of Petitioner addressed to the Chief Secretary (CS), Govt. of Odisha, Bhubaneswar vide Letter No. 40/2025 and copy to respondents.
2. 05.09.2025 - Communication to Chief Secretary, Govt. of Odisha, vide Letter No. 42/2025.
3. 12.09.2025 - Communication to Chief Secretary, Govt. of Odisha, vide Letter No. 44/2025.
4. 12.09.2025 - State level Press Release published in Newspaper clippings & photographs dt.12.09.2025.

  
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**ABBREVIATIONS**

CPCB- Central Pollution Control Board, Delhi

C.S. - Chief Secretary, Odisha

CTE - Consent to Establish

CTO - Consent to Operate

E.C. - Environmental Clearance

MoEF & CC- Ministry of Environment, Forests and Climate Change, New Delhi

PCCF & HoFF- Principal Chief Conservator of Forests and Head of Forest Force

SPCB- State Pollution Control Board, Odisha

SEIAA - State Level Environmental Impact Assessment Authority, Odisha

  
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**BEFORE THE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO. OF 2025 (EZ)****(U/s.14, R/w. Sec - 18 (1) & (2) of National Green Tribunal Act, 2010)**IN THE MATTER OF:**SHRI BASUDEB BHATTA**

Son of Late Subal Chandra Bhatta  
 President, Bhubaneswar Unnayana Parishad  
 "A Unit of Aama Janata Adhikar"  
 Address at Plot No. 226, Kharvel Nagar, Unit III,  
 Bhubaneswar – 751001, Odisha

**APPLICANT****VERSUS**

- 1) **STATE OF ODISHA**, represented through  
**CHIEF SECRETARY**, Government of Odisha,  
 Lok Seva Bhawan, Bhubaneswar-751001, Odisha.  
 Email ID: *csori@nic.in*
- 2) **THE ADDITIONAL CHIEF SECRETARY**,  
 Department of Forest, Environment and Climate Change, Government of Odisha,  
 Kharvel Bhawan, Bhubaneswar-751001, Odisha.  
 Email ID: *fesec.or@nic.in*
- 3) **THE ADDITIONAL CHIEF SECRETARY**,  
 Department of General Administration and Public Grievances, Government of Odisha,  
 Lok Seva Bhawan, Bhubaneswar-751001, Odisha.  
 Email ID: *gadmin.or@nic.in*
- 4) **THE ADDITIONAL CHIEF SECRETARY**,  
 Department of Revenue & Disaster Management, Government of Odisha, Lok Seva  
 Bhawan, Bhubaneswar-751001, Odisha.  
 Email ID: *revsec.od@nic.in*
- 6) **THE PRINCIPAL SECRETARY**,  
 Housing and Urban Development Department, Govt. of Odisha  
 Kharvel Bhawan, Bhubaneswar- 751001  
 Email: *hudsec.or@od.gov.in*
- 7) **PRINCIPAL CHIEF CONSERVATOR OF FORESTS (PCCF & HoFF)**  
 At: Aranya Bhawan, Chandrasekharpur,  
 Bhubaneswar – 751023  
 Email: *pccf.hoff@odisha.gov.in*

(5)

- 8) **THE MEMBER SECRETARY,**  
State Pollution Control Board, Odisha (SPCB),  
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII,  
P.O: Nayapalli, Bhubaneswar-751012, Odisha.  
Email ID: [member.secy@ospcbboard.org](mailto:member.secy@ospcbboard.org)
- 9) **THE MEMBER SECRETARY,**  
State Environment Impact Assessment Authority (SEIAA), Odisha,  
Government of Odisha, Qr. No. 5 RF 2/1, Acharya Vihar, Unit-IX,  
Ananda Bazar, Bhoi Nagar, OPTCL Colony, Bhubaneswar, Odisha - 751022  
Email ID: [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com) / [ms-seiaa-or@gov.in](mailto:ms-seiaa-or@gov.in)
- 10) **THE COMMISSIONER,**  
Bhubaneswar Municipal Corporation (BMC),  
ICOMC Tower, Unit - IX, Satya Nagar, Bhubaneswar, Odisha, Pin. 751007,  
Email ID: [info@bmc.gov.in](mailto:info@bmc.gov.in)
- 11) **COLLECTOR AND DIST. MAGISTRATE**  
District: Khordha, At/PO: Khordha, Odisha - 752056  
Email ID: [dm-khurda@nic.in](mailto:dm-khurda@nic.in)  
Tel: 06755-220001 (O), 224000 (R)
- 12) **THE DIVISIONAL FOREST OFFICER (DFO),** City Forest Division, Sahid Nagar,  
Government of Odisha, Bhubaneswar, Odisha - 751001  
Email ID: [dfo.chandakawl@odisha.gov.in](mailto:dfo.chandakawl@odisha.gov.in)
- 13) **DISTRICT FOREST OFFICER (D.F.O.), KHURDA,**  
Bhubaneswar, Odisha - 752055  
Email ID: [dfo.khordha@odisha.gov.in](mailto:dfo.khordha@odisha.gov.in)
- 14) **TAHASILDAR,** Bhubaneswar Tahasil  
At/PO: Bhubaneswar, Dist: Khurdha – 751014, Odisha  
Email ID: [tahsildar.bbr@gmail.com](mailto:tahsildar.bbr@gmail.com)
- 15) **SECRETARY,**  
Ministry of Environment, Forest & Climate Change,  
MoEF & CC), Govt. of India, Indira Paryavaran  
Bhawan, Jor Bagh Road, New Delhi – 110003  
Email ID: [secy.moef@nic.in](mailto:secy.moef@nic.in)
- 16) **THE MEMBER SECRETARY**  
Central Pollution Control Board, Paribesh Bhawan,  
East Arjun Nagar, Sahadra, Delhi-110032  
Email ID: [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in) / [mscb.cpcb@gov.in](mailto:mscb.cpcb@gov.in)

...RESPONDENTS

  
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**ORIGINAL APPLICATION UNDER SECTION 14 READ WITH SECTION  
18 (1) OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

To,

The Hon'ble Chairperson and Hon'ble Members of the National Green Tribunal,  
Eastern Zone Bench, Kolkata.

The humble application of the Applicant abovenamed most respectfully showeth:

1. **DETAILS OF THE APPLICANT:** The Applicant is Shri Basudeb Bhatta, son of Late Subal Charan Bhatta is the President of *Bhubaneswar Unnayan Parishad*’, a non-government organization dedicated and working on urban development and also on environmental preservation in Bhubaneswar. The Original Application is filed in his individual capacity as a resident directly affected by apprehending the environmental degradation in the city of Bhubaneswar, thereby invoking the “*Principles of Precautionary Principle, Public Trust Doctrine and Sustainable Development*” concept in public interest. The Applicant’s contact details for service of notices are as above.
2. **DETAILS OF THE RESPONDENTS:** The Respondents are Govt./ Public Authorities responsible for preservation of environment, urban planning, and project approvals in the city of Bhubaneswar in the State of Odisha. Their addresses for service of notices are as mentioned above. Respondent No. 1 is the apex administrative authority overseeing state policies, including the proposed Capital Redevelopment Project Unit II area. Respondents Nos. 2 to 7 are departmental heads of the State Govt. of Odisha and are officials directly involved in forest conservation, environmental clearances, pollution control, and urban development etc. Respondent No. 8 is a statutory body of Govt. of Odisha responsible for the enforcement of the provisions of Water (Prevention and Control of Pollution) Act, 1974 (Water Act, 1974) and Air (Prevention and Control of Pollution) Act, 1981 (Air Act 1981), moreover responsible for grant of Consent to Establish (CTE) and Consent to Operate (CTO) functioning as Statutory Authority. Respondent No. 9 is responsible for grant of environmental clearance (E.C.) for Category B projects under EIA Notification, 2006 for the State. Respondent No. 10 is responsible to oversee the solid waste management plan including adequate sewage management. Respondent No. 11 to 14 are also Govt. Departments responsible for preserving the environment including protection of trees existing in the proposed Redevelopment project. Respondent No. 15 and 16 are Central Govt. and statutory body of Govt. of India respectively has got supervisory role towards protection of environment.
3. That, the address of counsel of the applicant is as given above for the service of notices of this application & the addresses of the respondents are as given above for services of notices of the applicant.

  
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4. That, the present application is filed under Section 14 of National Green Tribunal Act, 2010, (henceforward as NGT Act, 2010) by the applicant being attracted and interested in the protection of the environment & ecology of the Unit II area of Bhubaneswar apprehending severe damage and also cutting of many old trees that has been planted while the Bhubaneswar was developed as Capital City.
5. That, this Hon'ble Tribunal has the jurisdiction to hear the present Original Application as the present application and the relief sought herein involves a substantial question relating to environment (Sec 14 of NGT Act 2010) & that such question arises out of the implementation of the enactment specified in "Schedule I" of the "National Green Tribunal Act, 2010".

**Facts in Brief:**

6. That, the applicant is the resident of the city of Bhubaneswar, where the govt. Offices are located and for the employees, Govt. quarters were constructed while the Capital City was developed and provided to the employees for their staying during their service period which is residential areas. The Govt. has proposed to go for construction of high rise or multistoried buildings and has a plan to demolish the old residential houses or quarters which are still in good habitable condition with existence of lot of trees. The trees are already grown up which were planted at the time of starting of the Capital city at Bhubaneswar and provides ecological balance. During the early 1970's the temperature of the city was not so high and atmosphere was pleasant but after construction of concrete buildings for years together without making any long term environmental impact assessment study thus the increase in temperature is felt which goes up to 46- 47<sup>0</sup> C even up to 49 degree Centigrade in summer season causing environmental degradation of Bhubaneswar. The cause of action arises due to inaction of the Respondents and hence the Petitioner is concerned about the wellbeing of the citizens and the Respondents have neglected their duties to protect the environment while implementing "The Capital Redevelopment Project & Smart City Associated Project" of Unit II area which is the crux of this matter.
7. That, applicant has submitted an application bearing No. 40/2025 dt. 23.08.2025 to Respondent No. 1, 2, 3 & 12 expressing concern apprehending on illegal & irrational cutting of thousands of deep rooted grown up trees existing since the establishment of Capital City of Bhubaneswar, which Consist of units which is as per name for better convenience and later on vide letter No. 42/2005 dt. 05.09.2025 to Respondents No. 1,2,3,6, 8 & 9 for taking appropriate action. Further vide letter No. 44/2025 dated 12.09.2025, the Chief Secretary (C.S.), Odisha has been intimated not cut the trees existing for redevelopment Project which will cause deterioration of environment forwarding memo copy to other

  
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Departments also. The copy of letter is submitted to the Chief Secretary (C.S.), Odisha, thus it has been intimated to the highest authority of Administration, but till date no communication is reply is received by the Petitioner till date or from any other Respondents to whom letter is addressed.

The copy of the letters / representation dt. 23.08.2025, 05.09.2025 and 12.09.2025 is annexed as **Annexure - I (A)** Series, **Annexure I (B)** and **Annexure I (C)** series respectively.

8. Despite the Applicant's urgent pleas, no substantive response or action has been taken by the Respondents to halt or modify the project. The proposed actions proceed without requisite permissions which includes Environmental Clearance (EC) from the State Environment Impact Assessment Authority (SEIAA)/ or MoEF & CC as per categorization of projects and Consent to Establish (CTE) from the State Pollution Control Board (SPCB), Odisha thereby violating mandatory environmental Acts and Rules enacted to protect the environment.
9. Bhubaneswar's fragile ecosystem is already under strain from urbanization, and the project's implementation would irreversibly degrade air quality, biodiversity, and climate resilience, affecting the health and well-being of residents, including the Applicant.
10. That, the geographical location of Unit - II is the integral part of the Bhubaneswar original Master Plan prepared by Otto K, Koenigsberger eminent German Town Planner, and same has been approved and accordingly the city's foundation is laid down at the inception in the year, 1946. Recasting the approved town plan at this stage after nearly 65 years in the name of "Redevelopment" which is a not found in the dictionary of "Theory of Development" redevelopment at the cost of "Basic Structure of Bhubaneswar Town Planning, which was prepared and approved in a systematic legal procedures over a due process" period involved, thereby, suggest a threadbare examination & analysis to conceive a state capital town planning authority & the incidental grants by the Central Planning Authority, Govt. of India, the then Competent Authority.
11. That the Govt. of Odisha has decided to demolish the houses cutting of trees are planned for Unit - II, area redevelopment project, the area has many types trees Existing since long, like Mango, Deodar, Neem, Jamun, Guava etc. were all the individual houses made tree plantation of the reasons particularly to hurt employees to whom the grants are allotted. The green coverage can be assessed by the forest department who is responsible for the protection of trees.
12. The Govt. of Odisha has not made enumeration of trees and what is the number of trees to be cut for the redevelopment project has not been officially declared while at planning stage or at tender inviting and finalisation stage. Therefore, it is apprehended that all the

  
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old valuable trees will be cut indiscriminately of the Govt which in result in increase of temperature of whole Bhubaneswar city and climate change impact will be felt by the general public. That the Unit-II redevelopment Project is not disclosed by any "Public Notice: and the Govt. is trying to implement in a hidden manner. The area of redevelopment project will exceed 20,000 square meters built up area, thus it requires statutory environmental clearance from SEIAA or MoEF&CC as the case may be in case built up area exceeds 1, 50,000 sq. meter area. The Environmental Impact Assessment (EIA) study of the redevelopment project has not been done. The project also may require public hearing which is mandatory for the grant of Environmental Clearance. The project shall fall in Item No. 8 (a) or (b) as per built up area of the schedule of EIA Notification 2006, as amended thereof, thus, violation of Environment Protection Act, 1986. It implies that the Govt. is not abiding the Rules as per E.P. Act, 1986.

13. That, the "need analysis" of the said redevelopment project under the Housing & Urban Development Department, Govt. of Odisha must examine the requirement of the project and it's filing in to the nomenclature / basic structure of the original conception & approval of original blueprint of the Bhubaneswar Town Planning may be conceived by the appropriate authority / Competent Authority. A Competent Technical team of Town Planners at this point of time may examine & reexamine before implementation of the proposed redevelopment project of Bhubaneswar in Unit 2, BBSR.
14. That, the Unit - II, which is integral to the city Bhubaneswar is losing the sizable greenery & deep rooted social forestry along with flora & fauna for a sizable period of time, integrating the ecology with the vegetation & ecosystem as well. Sudden alienation in the name of redevelopment, replacing the each & every tree, plants will have an adverse, already derailed climatic imbalanced in this geographical area, effecting for Lakhs of People including the sizeable Policymakers / Intellectuals & general citizens who have a direct relation with the functional machinery of the State & District, Govt. of Odisha & India as well. Since, Unit No.2 is the nucleus / heart of the city of Bhubaneswar, which has expanded till CDA, Cuttack & Khurdha / Jatni along with Pipili / Uttara, will have a detrimental effect if the nucleus / heart is disturbed and uprooted at this stage, where the ecology is fragile in nature.
15. That, along with the petitioner, other conscientious citizens & organizations have explained deep concern about the untimely, hasty and an illegal, irrational decision in the name of "Redevelopment" of Bhubaneswar as intimated to the Petitioner vide Letter No. 33976 / CA / GAD-CA" RTI-0066-2025 dt. 09.10.2025 by the Public Information Officer, General Administration and Public Grievance Department, Govt. of Odisha thereby categorically mentioning that total area of redevelopment project as Ac. 43.77 dec. which includes construction of Atithi Bhaban at Unit - II, Ashok Nagar, Bhubaneswar. The RTI reply vide dated 09.10.2025 is Annexed at **Annexure 2**.

  
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In this regard the Press release vide No. 45/ 2025 dated 12.09.2025 has been Annexed at **Annexure-3**.

16. That, the Govt. of Odisha through the Dept. of Housing & Urban Development Dept., has unilaterally decided to go for a redevelopment project at the epicenter of the city Bhubaneswar, without adhering to the rule of law, i.e. revenue law, environment law, forestry act, overlook competent authority, the intervention of this Hon'ble Tribunal has time & again shown great enthusiasm in presenting the environment and passing judgments that are not only important for the present but also set precedent for the future of our well-endowed nature.
17. That prior to initiation of any redevelopment project it is necessary to estimate the pollution load which includes proper Municipal solid waste disposal, sewage management, waste water treatment of the kitchens to be generated, Plastic waste, E waste disposal, proper parking facility etc. which has not been taken care.
18. That, it is submitted that legal notice has been issued on dt.03.12. 2025 to the Respondents for violation of the provisions of Environmental Acts and Rules and not to proceed further with the redevelopment project and felling of trees till statutory clearances are obtained from the competent authorities, which is Annexed at Annexure-4.

### GROUNDS

The applicant is filing the present original petition / application from amongst the following grounds:

1. That, the Article 48 A and 51 A (g) of the Constitution of India, mandates the protection of environment. As per the provision the duty of the State that which shall endeavour to protect and improve the environment and to safeguard the forest & wildlife of the country, But, in the present case, the govt. Dept. interested for deforestation through development project which is not acceptable in eye of law. That, (Fundamental Duties) Article 51 A (g) of the Constitution of India, 1950, it shall be the duty of every citizen of India "to protect and improve the natural environment in forest, lakes, rivers & wildlife and to have compassion for living creatures." Even the policy making body and the decision makers have a great role to protect local environments, but on contrary they are involved in such work that is hampering the ecological balance and huge loss to the city environment.

That, Hon'ble Apex Court in "*Menaka Gandhi Vrs. Union of India*" (AIR 1978 SC 597) guarantees a fundamental right to life, a life of dignity to be linked in a proper environment, free of danger of dispense and infection, but the act of respondents are just

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opposite to it.

2. That, the Hon'ble Supreme Court vide order dt.25.07.2001 (AIR 2001 SUPREME COURT 3215: 2001 (6) SCC 496) in the matter titled as "*Hinchlal Tiwari Vrs. Kamaladevi & Others*" held that "*the material resources of the community like forest, tank, ponds, town hillocks, mountains etc. are nature's bounty. They maintain delicate ecological balance. It is to be protected for a proper & healthy environment which enables peoples to enjoy a quality life, which is the essence of the guaranteed rights under Article - 21 of the Constitution of India.*" In this matter the proposed project is planned without environmental clearance (E.C.) without Consent to Establish (CTE) and also forest clearance as evident from the clarification letter obtained through Right to Information Act, 2005 as no adequate information on clearances are furnished. It is necessary to notify the public about any redevelopment project at the initial planning stage, but the Govt. of Odisha has suppressed all information and kept the public in dark about this proposed project which is violation of Article 21 i.e. Right to Life and liberty. In the matter of "**Subhas Kumar v. State of Bihar**" (1991 AIR 420: 1991 (1) SCC 598) the Hon'ble Supreme Court of India has decided *Right to clean environment is a fundamental right and right to pollution free water and air is covered under the said article of Constitution of India.*
3. In the matter of "*Vellore Citizen Forum v. Union of India & Ors.* JT 1996 (7) SC 375, the Hon'ble Supreme Court of India has considered the concept of "Precautionary Principle" and "Sustainable development" are essential features of the protection of environment and the National Green Tribunal Act, 2010, section 20 has emphasized on these principles, thus the present Original Application filed is within the power's and purview of National Green Tribunal to adjudicate the matter on cutting of trees.
4. That, the concurrence & permission of denudation of local vegetation, along with the trees and flora & fauna, abruptly by an authority, who is bound by the principle of Good Governance towards the fellow citizen shows a pathetic red tape attitude of the Govt. Organisation, towards the environment & thus the applicant prays urgent intervention of this Hon'ble Green Tribunal and as such seek the direction of this Hon'ble Court to respondents to take action in time bound manner.
5. That, the respondent authority has failed to abide by the provisions of Water (Prevention and Control of Pollution) Act, 1974 (Water Act, 1974), Air (Prevention & Control of Pollution) Act, 1981 (Air Act 1981), Environment (Protection) Act, 1986 (E.P. Act, 1986) and the Forest (Conservation) Act, 1980 in their true letter and spirit. The Consent to Establish (CTE) is mandatorily required under the provisions of Water and Air Act and environmental clearance under E.P. Act, 1986, which has not been obtained and may be treated as violation of statutory Acts and Rules framed thereunder.
6. That, the balance of convenience is of the applicant & the end of justice shall suffer, if the

  
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relief as prayed is not granted.

### LIMITATION

That, present application is within the period of limitation as the same is preferred with in the time period under section 14 of National Green Tribunal Act, 2010, which is a continuing cause of action and intimated to the concerned department vide letter dated 23.08.2025, 05.09.2025 and 12.09.2025, thus may not be barred by limitation.

### INTERIM PRAYER

The Hon'ble Tribunal may please to direct the Competent Authority / Appropriate Authority of Govt. of Odisha, Bhubaneswar to immediately not to cut the trees and to stop the "Redevelopment Project" affecting the Unit- II area of Bhubaneswar, till the environmental clearance (E.C.) is obtained from state Environmental Impact assessment Authority (SEIAA) or Ministry of Environment, Forests and Climate Change (MoEF & CC) as the case may be as per Environmental Impact Assessment (EIA) Notification 2006 as amended and Consent to Establish (CTE) is obtained from State Pollution Control Board, Odisha, Bhubaneswar till disposal of this Original Application (O.A.).

### PRAYER

In the present circumstance and in the interest of justice, it is most respectfully prayed that, this Hon'ble tribunal be pleased to pass an order thereby:

- i. The Court may Consider to direct the State Govt. of Odisha, Dept. of Forest, Environment & Climate Change to enumerate the total number of trees existing in the area of Unit II, Bhubaneswar, Odisha and trees falling under the proposed Redevelopment Project or any other areas, make numbering of the trees and to notify the same through an office order so as to know the exact status and not to cut any trees. The Principal Chief Conservator of Forests (PCCF & HoFF), Govt. of Odisha may be issued direction to protect the trees and not to cut any tree without necessary clearance.
- ii. Directing the all the stakeholders of the Redevelopment Project along with the regulatory authority & competent authority to submit factual report through Affidavit as Hon'ble Tribunal may deem fit.

  
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- iii. By taking the Master Plan of city of Bhubaneswar the redevelopment project may be taken up so that tree felling shall not be done and maintain its status as it is. Through suitable public notification the detail of the project may be explained and unless statutory clearances not obtained the project not to start in Unit II area at Bhubaneswar like Environmental Clearance and Consent to Establish. SEIAA and SPCB, Odisha may be directed to implement the environmental Acts properly.
- iv. Fix the accountability on the concerned Officers /authority responsible for suppressing the information relating to cutting of trees without making an assessment for violation of relevant Act and Rules like Forest Conservation Act, 1980 as amended.
- v. The MoEF & CC and CPCB, Delhi to issue suitable instruction to the State Govt. and SPCB, Bhubaneshwar to implement the provisions of environmental Acts scrupulously without violation.
- vi. Pass any other order as direction of this Hon'ble National Green Tribunal may deem fit and proper in view of the fact & circumstance of the present case.

Cuttack / Bhubaneswar

By the Applicant

Through Counsel  
**PRABIR KUMAR PRADHAN**  
ADVOCATE, ORISSA HIGH COURT  
D-517,1987, Mob. : 8456948905

Basudeb Bhatta

Deponent

Dt:

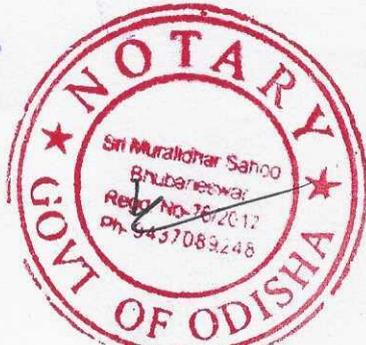
**VERIFICATION**

I, Shri Basudeb Bhatta, President, Bhubaneswar Unnayana Parishad "A Unit of Aama Janata Adhikar", Son of Late Subal Chandra Bhatta, Residing at 226, Kharvel Nagar, Unit III, Bhubaneswar - 751001, Odisha, the plaintiff in the present suit do hereby verify that the facts stated above are true and correct to the best of my knowledge, information & belief and I signed this verification on this 26<sup>th</sup> day of the December, 2025.

Verificant

Dated

**PRABIR KUMAR PRADHAN**  
ADVOCATE, ORISSA HIGH COURT  
D-517,1987, Mob. : 8456948905



Sri Muralidhar Sahoo  
Notary, Bhubaneswar  
Bhubaneswar-14  
Read. No-76/2012

AFFIDAVIT

**Sri Muralidhar Sahoo**  
**Notary, Bhubaneswar**  
**Bhubaneswar-14**  
**Regd. No-76/2012**

I, Shri Basudeb Bhatta, President, Bhubaneswar Unnayana Parishad "A Unit of Aama Janata Adhikar", Son of Late Subal Chandra Bhatta, residing at 226, Kharvel Nagar, Unit - 3 Bhubaneswar - 751001, Odisha do hereby solemnly affirm and state as follows:

- 1) That, I am the plaintiff in this case and I am looking after this case for self.
- 2) That the facts of the petition have been intimated to the Chief Secretary, Govt. of Odisha for taking necessary action on the matter.
- 3) That, the facts stated above are true to the best of my knowledge and belief.

Identified by



Advocate

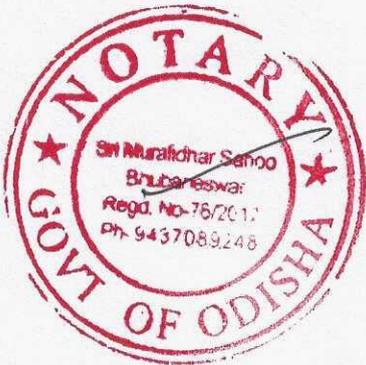
**PRABIR KUMAR PRADHAN**  
**ADVOCATE, ORISSA HIGH COURT**  
**D-517,1987, Mob. : 8456948905**

*Basudeb Bhatta*

Deponent.



**Sri Muralidhar Sahoo**  
**Notary, Bhubaneswar**  
**Bhubaneswar-14**  
**Regd. No-76/2012**



Ref :- 40/2025

Date :- 23/08/2025

- To
- The Chief Secretary,  
Government of Odisha
2. The Additional Chief Secretary, Department of Forest and Environment,  
Government of Odisha
3. The Additional Chief Secretary, Department of General Administration  
and Public Grievances, Government of Odisha
4. The Divisional Forest Officer, City Forest, Bhubaneswar

**Subject: Urgent Request to Reconsider the Capital Redevelopment Project  
and Protect the Environment**

Dear Sir,

We would like to express our strong reservation regarding the proposed demolition of 410 more government quarters in Unit-2 area of Bhubaneswar and the planned cutting of approximately one lakh trees under the Capital Redevelopment Project.

While we understand the need for redevelopment, we strongly believe that it should not come at the cost of environmental degradation. The proposed cutting of one lakh trees will have a devastating impact on the city's ecosystem, particularly during the current heatwave, which has seen temperatures soar up to 50 degrees Celsius.

We urge you to reconsider the project and explore alternative solutions that prioritize environmental protection. The Department of General Administration and Public Grievances can adopt a more sustainable approach to redevelopment, one that preserves the existing tree cover and incorporates green spaces into the design.

The proposed action is in violation of several environmental laws, including:

True Copy Attested  
  
Advocate

The proposed action is in violation of several environmental laws, including:

- The Indian Forest Act, 1927
- The Forest (Conservation) Act, 1980
- The Wildlife (Protection) Act, 1972
- The Orissa Forest Act, 1972

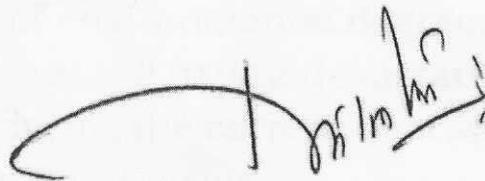
We request that you take immediate steps to:

1. Halt the construction and tree felling activities
2. Revise the project plan to ensure minimal environmental impact
3. Obtain necessary approvals and permissions from relevant authorities
4. Ensure compliance with environmental laws and regulations

This will not only protect the environment but also contribute to mitigating the effects of climate change in Odisha.

We look forward to your prompt attention to this matter.

Yours faithfully,



**Basudeb Bhatta**  
President, Bhubaneswar Unnayan Parishad



Ref :- 42/2025

Date :- 05/09/2025

To,

1. The Chief Secretary, Government of Odisha
2. The Additional Chief Secretary, Department of Forest and Environment, Government of Odisha
3. The Additional Chief Secretary, Department of General Administration and Public Grievances, Government of Odisha
4. Principal Secretary, Dept of Housing and Urban Development.
5. Principal Secretary, Dept of Works, Govt of Odisha
6. The Member Secretary, Odisha State Pollution Control Board (OSPCB)
7. The Divisional Forest Officer, City Forest, Bhubaneswar
8. Member Secretary, SEIAA, Bhubaneswar

Subject: Violations under Capital Redevelopment Project in Unit-2 area.

Dear Sir/Madam,

We would like to express our strong reservations regarding the proposed demolition of 410 government quarters in Unit-2 area of Bhubaneswar and the planned cutting of approximately one lakh valuable trees, some of which are over 50 years old, under the Capital Redevelopment Project.

While we understand the need for redevelopment, we strongly believe that it should not come at the cost of environmental degradation. The proposed cutting of one lakh trees will have a devastating impact on the city's ecosystem, particularly during the current heatwave. We urge you to reconsider the project and explore alternative solutions that prioritize environmental protection.

As you may be aware, Bhubaneswar's green cover is already limited, with trees mainly concentrated in Unit-2, 9, 8, 6, and 5. The Unit-2 area, being in the heart of the city, serves as a lungs for the entire city, providing much-needed oxygen and mitigating the urban heat island effect. It is essential that this area be protected and preserved.

The Department of General Administration and Public Grievances can adopt a more sustainable approach to redevelopment, one that preserves the existing tree cover and incorporates green spaces into the design. This approach will not only protect the environment but also contribute to mitigating the effects of climate change in Odisha.

**True Copy Attested**

We would like to bring to your attention that the proposed action is in violation of various environmental laws, including:

- The Environment Protection Act
- The Indian Forest Act, 1927
- The Forest (Conservation) Act, 1980
- The Wildlife (Protection) Act, 1972
- The Orissa Forest Act, 1972

We request that you take immediate steps to:

1. Halt the construction and tree cutting activities, Environment Clearance shall be taken from SEIAA, through it is a big project , OSPCB shall be involved on CTE and CTO and other environment related works.
2. Reconsider the project and explore alternative solutions that prioritize environmental protection
3. Ensure that the redevelopment plan incorporates green spaces and preserves the existing tree cover
4. Tree cutting permission shall be taken by the assigned department then go for construction

We look forward to your prompt attention to this matter.

Yours faithfully,



Basudeb Bhatta  
President

Bhubaneswar Unnayan Parishad



Adw



Ref :- 44/2025

Date :- 12/09/2025

To,  
**The Chief Secretary,**  
Government of Odisha,  
Bhubaneswar

Subject: Urgent Request to Reconsider and Stop the Capital Redevelopment Project to Protect the Environment at Unit-2, Bhubaneswar

Dear Sir,

We express our strong reservations regarding the proposed Capital Redevelopment Project, which would devastate the environment of Bhubaneswar by cutting down lakhs of trees, some over 50 years old, and demolishing 410 government quarters in Unit-2.

While we understand the need for redevelopment, we believe it should not come at the cost of environmental degradation. The proposed tree cutting will severely impact the city's ecosystem, particularly during the current heatwave.

We urge you to reconsider the project and explore alternative solutions prioritizing environmental protection. Bhubaneswar's green cover is limited, with trees mainly concentrated in Unit-2, 9, 8, 6, and 5. The Unit-2 area serves as the city's lungs, providing oxygen and mitigating the urban heat island effect.

A more sustainable approach to redevelopment can preserve existing tree cover and incorporate green spaces. This will protect the environment and help mitigate climate change effects in Odisha.

The proposed action violates various environmental laws, including:

- The Environment Protection Act
- The Indian Forest Act, 1927
- The Forest (Conservation) Act, 1980
- The Wildlife (Protection) Act, 1972
- The Orissa Forest Act, 1972

**True Copy Attested**  
**Advocate**

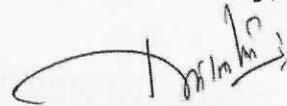
Permission from the forest department and Environment Clearance from SEIAA and CTE from OSPCB are mandatory.

We request that you:

1. Halt construction and tree cutting activities
2. Reconsider the project, exploring alternative solutions prioritizing environmental protection
3. Ensure the redevelopment plan incorporates green spaces and preserves existing tree cover

We look forward to your prompt attention to this matter.

Yours faithfully,



**Basudeb Bhatta**

President,

Bhubaneswar Unnayan Parishad

Copies to:

1. Additional Chief Secretary, Department of Forest and Environment: Request to direct DFO, City Forest, to calculate trees and prevent unauthorized cutting.
2. Additional Chief Secretary, Department of General Administration and Public Grievances: Request to verify violations and act accordingly.
3. Principal Secretary, Department of Housing and Urban Development: Request to instruct officials to modify the project without cutting trees.
4. Member Secretary, OSPCB: Request to instruct RO to act accordingly and verify the field before any violation.
5. Member Secretary, SEIAA: Request to act as per mandate and stop any violation before Environment Clearance.
6. DFO, City Forest, Bhubaneswar: Request to form a team to verify the affected area, calculate trees from each quarter and road in Unit-2.

True copy  
attested  
A  
AOW

Government of Odisha  
General Administration and Public Grievance Department

\*\*\*\*\*

No. 33976 /CA,  
GAD-CA4-RTI-0066-2025

Bhubaneswar,

Date: 09.10.2025

From:

Sri Karunakar Sahoo, O.S.S  
PIO-cum- Under Secretary to Govt.  
GA & PG(Land) Department

To,

Sri Basudeb Bhatta,  
Plot No.226,Kharavela Nagar,  
Unit-3, Bhubaneswar.  
(E-mail [ID-office.bhatt@gmail.com](mailto:ID-office.bhatt@gmail.com)).**Sub: RTI application dtd.01.08.2025 of Sri Basudeb Bhatta.**

Sir,

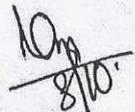
I am directed to invite a reference to your RTI application Dtd.01.08.2025 and to say that an area measuring Ac.43.77dec. has been earmarked by the Government for Capital Re-Development Project.

Area measuring Ac.3.000dec. out of the said area has been approved by the Govt. vide Order No.20177/CA, Dtd.16.06.2025 for construction of "Atithi Bhawan,, at Unit-II, Ashok Nagar, Bhubaneswar under outreach programme of the Government.

The Capital Redevelopment Project at Unit-II, Bhubaneswar will expand housing facilities for Government employees, while also contributing to a vibrant and inclusive mixed use city centre. The project will be implemented in public interest by following the due procedure of law.

Accordingly, your RTI application dated.01.08.2025 is hereby disposed of and the delay in furnishing information is regretted by the undersigned.

Yours faithfully,

  
PIO-cum-Under Secretary to Govt.

Memo No. 33977 /CA.

Date: 09.10.2025

Copy forwarded to the P.I.O. (Nodal)-cum-Under Secretary to Govt., RTI Cell, G.A. Department for information and necessary action w.r.t Letter No.29854(e), Dated.02.09.2025.

*bm*  
*8/10*

PIO-cum- Under Secretary to Govt.

Memo No. 33978 /CA.

Date: 09.10.2025

Copy forwarded to APIO, Land Branch, GA & PG Deptt. for information and for record. He is requested to sent reply letter to the mail id of applicant.

*bm*  
*8/10*

PIO-cum-Under Secretary to Govt.

*True copy attested*  
*[Signature]*  
*Adw*

Ref :- 45/2025

Date :- 12/09/2025

## Press Release

Reconsider and Halt Capital Redevelopment Project in Unit-2, Bhubaneswar to Safeguard Environment and Prevent Massive Tree Felling.

Bhubaneswar, Odisha – September 12, 2025 – The Bhubaneswar Unnayan Parishad (Bhubaneswar Development Council) has issued a strong objection to the proposed Capital Redevelopment Project in Unit-2, Bhubaneswar, which threatens to destroy over 50-year-old trees numbering in the lakhs and demolish 410 government quarters, severely impacting the city's environmental health. [OBJ]

The project, aimed at urban redevelopment, risks irreversible ecological damage at a time when Bhubaneswar is already grappling with heatwaves and urban heat island effects. Unit-2 serves as the “lungs” of the city, providing essential oxygen and mitigating rising temperatures, with green cover concentrated in areas like Units 2, 9, 8, 6, and 5. The Parishad emphasizes that while development is necessary, it should not come at the expense of environmental degradation.

“We understand the need for redevelopment, but we firmly believe it must not lead to environmental destruction,” said Basudeb Bhatta, President of Bhubaneswar Unnayan Parishad. “The proposed tree felling will gravely affect the city's ecosystem, especially amid current climate challenges. We urge the government to explore sustainable alternatives that preserve existing tree cover and incorporate green spaces into the plans.” [OBJ]

The Parishad highlights that the project potentially violates several environmental laws, including:

- The Environment Protection Act
- The Indian Forest Act, 1927
- The Forest (Conservation) Act, 1980
- The Wildlife (Protection) Act, 1972
- The Odisha Forest Act, 1972

Mandatory approvals, such as permissions from the Forest Department, environmental clearance from the State Environment Impact Assessment Authority (SEIAA), and Consent to Establish (CTE) from the Odisha State Pollution Control Board (OSPCB), are required before proceeding.

**True Copy Attested**

In a formal letter addressed to the Chief Secretary of the Odisha Government, the Parishad has requested immediate action:

1. Halt all construction and tree-cutting activities.
2. Re-evaluate the project with a priority on environmental protection and explore alternative solutions.
3. Ensure the redevelopment plan integrates green spaces and conserves existing tree cover.

Copies of the letter have been sent to key officials, including:

- Additional Chief Secretary, Forest and Environment Department: To direct the City Forest Division DFO to conduct tree counts and prevent unauthorized felling.
- Additional Chief Secretary, General Administration and Public Grievance Department: To investigate violations and take appropriate action.
- Principal Secretary, Housing and Urban Development Department: To instruct officials to revise the project without tree cutting.
- Member Secretary, OSPCB: To direct Regional Officers for field inspections and act on any violations.
- Member Secretary, SEIAA: To ensure compliance with environmental clearances and stop violations.
- DFO, City Forest, Bhubaneswar: To form a team for surveying the affected area, conducting quarterly tree counts in Unit-2, and monitoring roadside trees.

This call aligns with broader concerns in Odisha, where millions of trees have been felled for development projects in recent years, often with inadequate compensatory afforestation. [OBJ] [OBJ] [OBJ] The Parishad urges the government to prioritize sustainable development to combat climate change impacts in the state

True copy attested

  
Adv

Press Release

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Bhubaneswar, Odisha – September 12, 2025 – The Bhubaneswar Unnayan Parishad (Bhubaneswar Development Council) has issued a strong objection to the proposed Capital Redevelopment Project in Unit-2, Bhubaneswar, which threatens to destroy over 50-year-old trees numbering in the lakhs and demolish 410 government quarters, severely impacting the city's environmental health. [REDACTED]

The project, aimed at urban redevelopment, risks irreversible ecological damage at a time when Bhubaneswar is already grappling with heatwaves and urban heat island effects. Unit-2 serves as the "lungs" of the city, providing essential oxygen and mitigating rising temperatures, with green cover concentrated in areas like Units 2, 9, 8, 6, and 5. The Parishad emphasizes that while development is necessary, it should not come at the expense of environmental degradation.

"We understand the need for redevelopment, but we firmly believe it must not lead to environmental destruction," said Basudeb Bhatta, President of Bhubaneswar Unnayan Parishad. "The proposed tree felling will gravely affect the city's ecosystem, especially amid current climate challenges. We urge the government to explore sustainable alternatives that preserve existing tree cover and incorporate green spaces into the plans." [REDACTED]

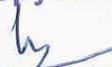
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1. Halt all construction and tree-cutting activities.
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True Copy Attested  
  
Advocate

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- Member Secretary, OSPCB: To direct Regional Officers for field inspections and act on any violations.
- Member Secretary, SEIAA: To ensure compliance with environmental clearances and stop violations.
- DFO, City Forest, Bhubaneswar: To form a team for surveying the affected area, conducting quarterly tree counts in Unit-2, and monitoring roadside trees.

This call aligns with broader concerns in Odisha, where millions of trees have been felled for development projects in recent years, often with inadequate compensatory afforestation. [OBJ] [OBJ] [OBJ] The Parishad urges the government to prioritize sustainable development to combat climate change impacts in the state.

True copy attested  
A  
AOW

Supreme Court expresses concern over illegal tree felling

Balance between development and environmental protection is essential

Notice to central government and flood-affected states

NEW DELHI, 4/9: The Supreme Court today expressed concern over the current situation of flood-affected states in northern India and the environmental threat. The Supreme Court said that illegal tree felling in the flood-affected states of Punjab, Uttarakhand, Himachal Pradesh, and Jammu and Kashmir has created a very serious situation and has issued notices to the central government and all the affected states. The Supreme Court has taken up the case on its own and has sought a response from the government. The court has also sought detailed information and remedial measures on the increasing natural disasters like floods due to unrestrained tree felling. The bench led by Chief Justice B.R. Gavai...

BHUBANESWAR Edition

Page No.3 September 05, 2025

True Copy Attested

by  
Advocate

ANNEXURE : 3

Letter to the Chief Secretary

Reconsider the Capital Redevelopment Project

Bhubaneswar, 18/9 (Samis): The proposed Capital Redevelopment Project is a threat to Bhubaneswar's green environment. For this project to be implemented, 410 government quarters in Unit-2 will have to be demolished and 50-year-old trees from Bhubaneswar city will be sacrificed. Basudev Bhatt, President of the Bhubaneswar Development Council, has written a letter to the Chief Secretary demanding that this project be reconsidered and stopped. The letter states that while the need for redevelopment is understood, it should not harm the environment. Cutting the proposed trees will have a deep impact on the city's environment. It has been requested to reconsider the project and find an alternative solution that prioritizes environmental protection. Therefore, the construction and tree cutting work should be stopped. The council has demanded that the project be reconsidered, an alternative solution that prioritizes environmental protection be found, and the existing trees be preserved by including green spaces in the redevelopment plan.

True Copy Attested

  
Advocate



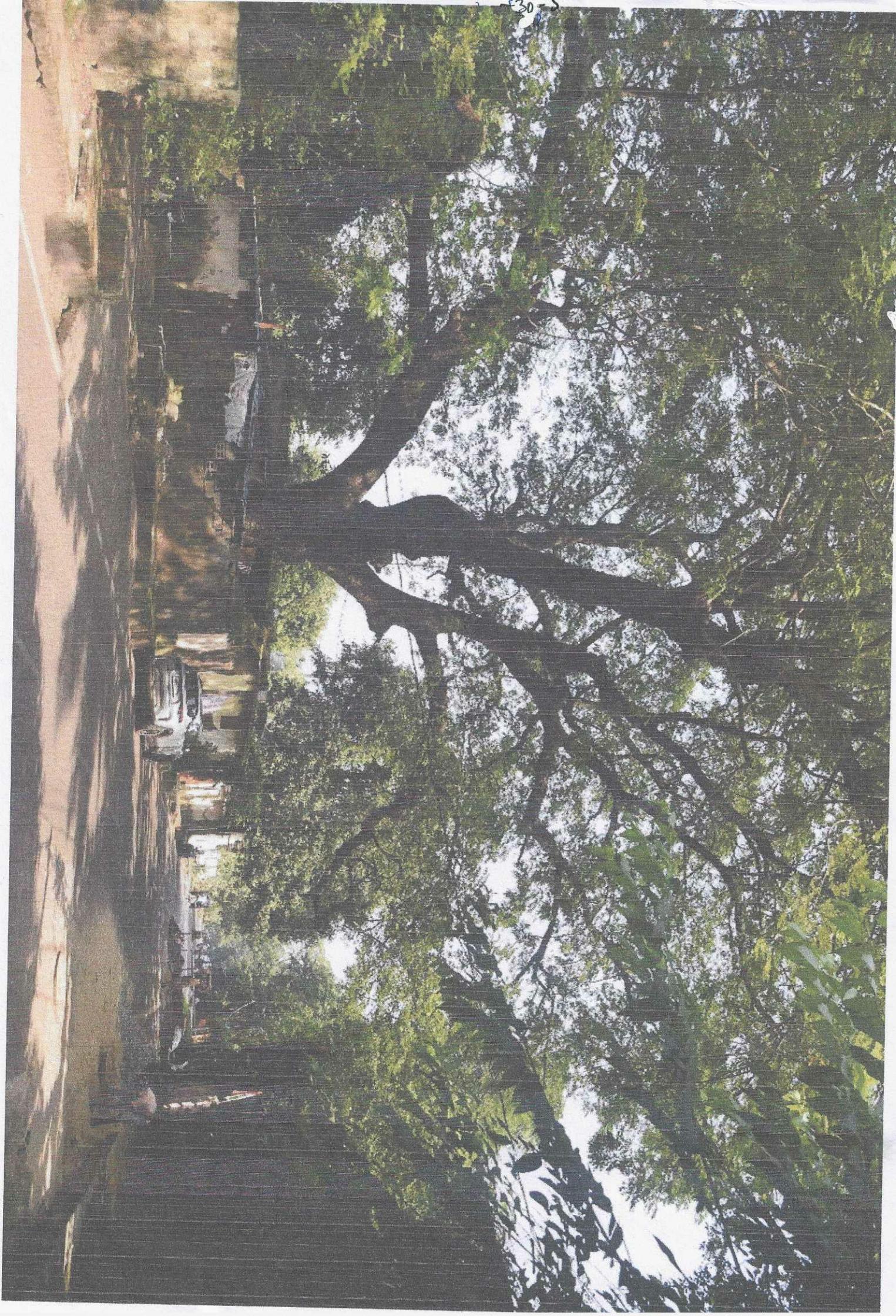
ANNEXURE 3

Photographs

Advocate

True Copy Attested

30-5

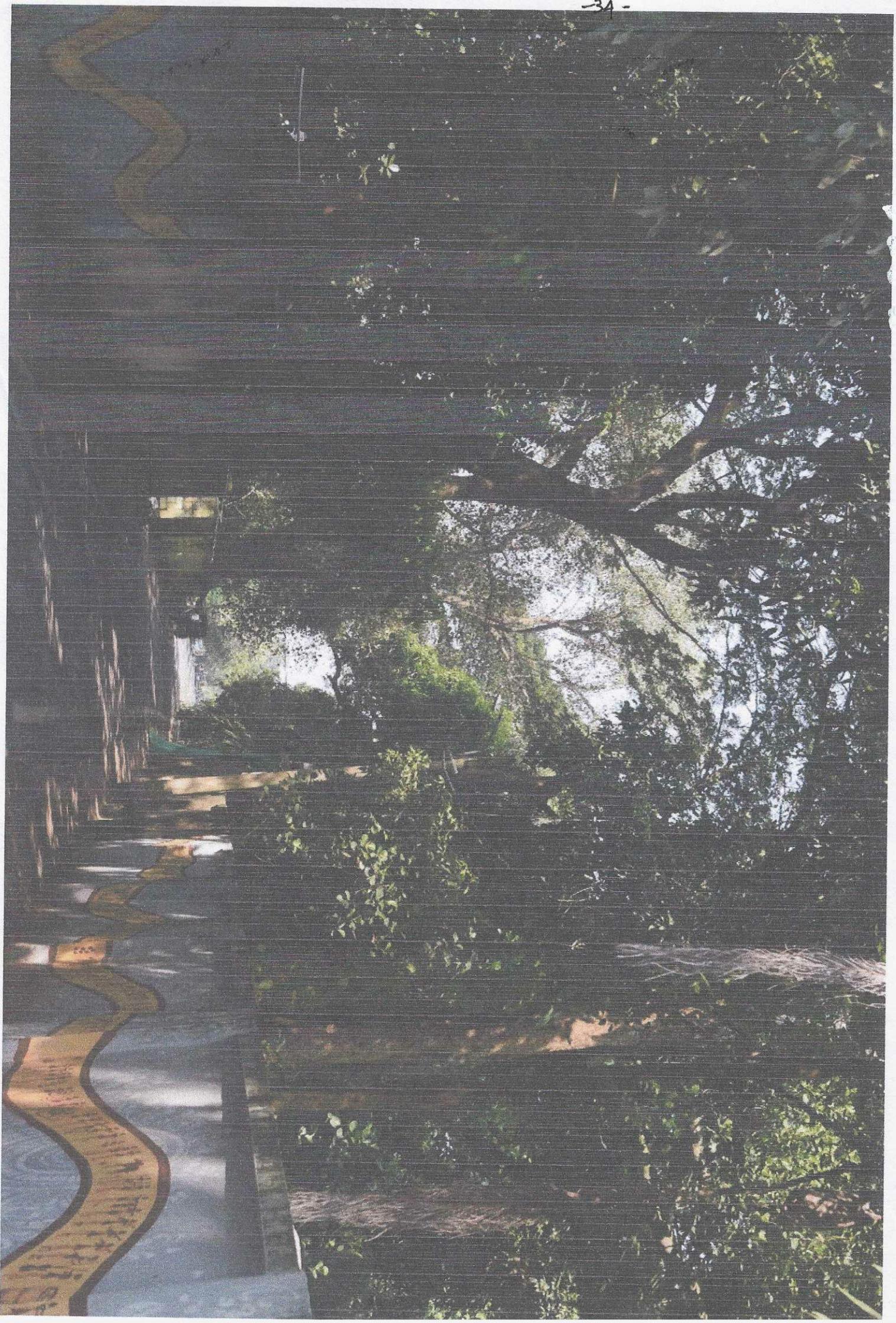


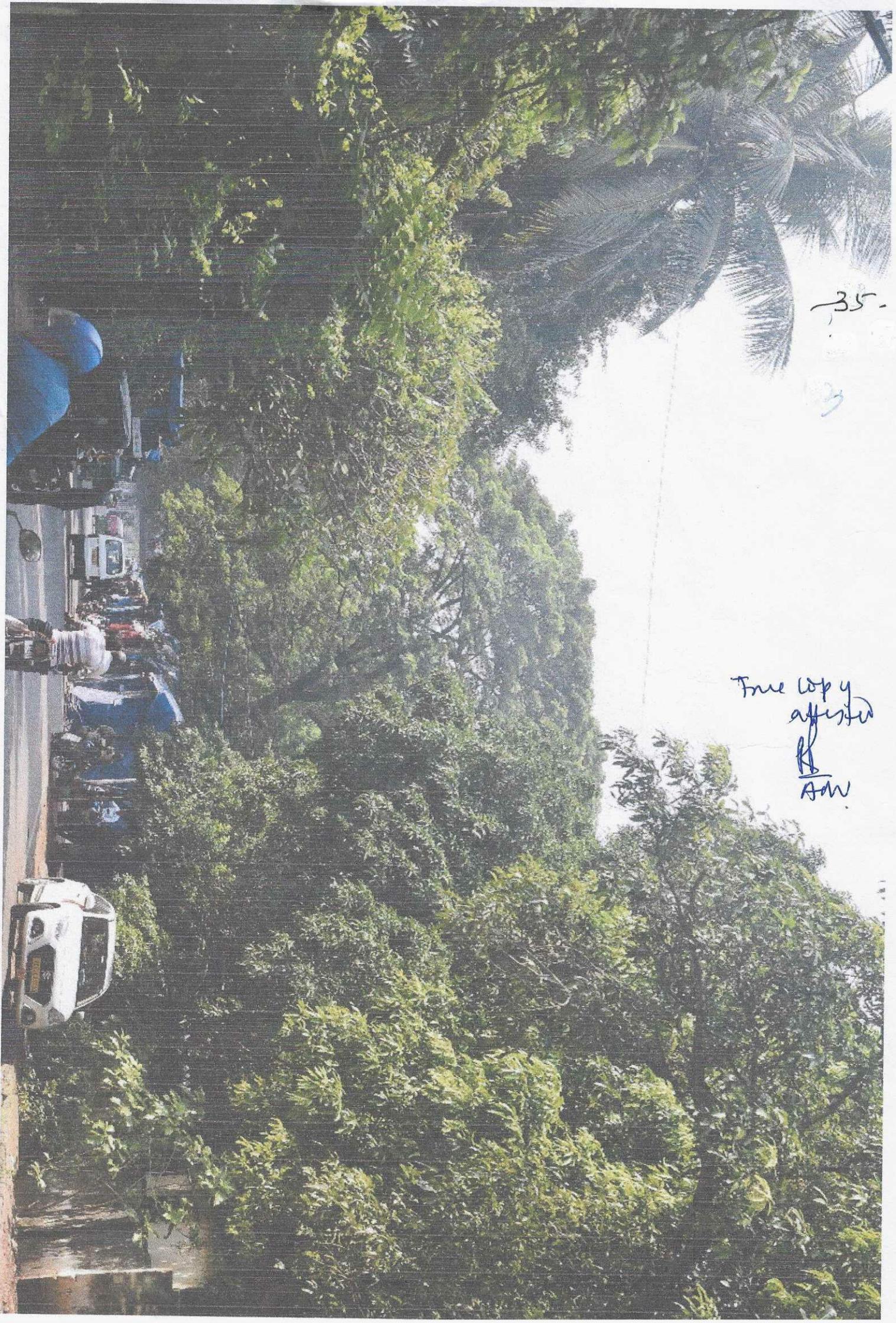




True copy  
attested  
AW







35-

True copy  
affixed  
R  
Adw



P  
Adw

**Prabir Kumar Pradhan**  
ADVOCATE

BA LLB & MSW - Campur Law Centre  
Delhi University  
Orissa High court, Cuttack



ANNEXURE 14

-37-

ADDRESS:  
Cuttack: Plot No. C/1378/3, 2nd Floor,  
Sector-6, Markal Nagar, Cuttack - 753014.  
Bhubaneswar: SB34 Arya Village,  
Dumdum Duma, Phase - IV, Bhubaneswar,  
Odisha - 751019

Ref.:

To 10/10

Date: 3/12/2025

- 1) The Chief Secretary, Government of Odisha,  
Lok Seva Bhawan, Bhubaneswar-751001, Odisha  
Email ID – csori@nic.in
- 2) The Additional Chief Secretary  
Department of Forest, Environment and Climate Change  
Government of Odisha  
Kharvel Bhawan, Bhubaneswar-751001, Odisha.  
Email ID – fsec.or@nic.in
- 3) Principal Secretary,  
The Housing and Urban Development Department  
Govt. of Odisha, Kharavel Bhawan, Bhubaneswar – 751001  
Email ID – hudsec.or@nic.in
- 4) The Principal Secretary  
Works Department, Govt. of Odisha  
Lok Seva Bhaban, Bhubaneswar – 751012  
Email ID - workssec.or@nic.in
- 5) Principal Chief Conservator of Forest (PCCF & HOFF)  
At – Aranya Bhaban, Chandrasekharpur, Bhubaneswar – 751001  
Email ID – pccf.hoff@odisha.gov.in
- 6) The Member Secretary,  
State Pollution Control Board, Odisha (SPCB)  
Paribesh Bhawan, A/118, Nilakantha Nagar  
Unit-VIII, PO – Nayapalli, Bhubaneswar-751012, Odisha.  
Email ID – member.secy@ospcboard.org



- 7) The Member Secretary  
State Environment Impact Assessment Authority (SEIAA), Odisha  
Government of Odisha, Qr. No.5RF 2/1, Acharya Vihar, Unit-9,  
Anand Bazar, Bhoi Nagar, OPTCL Colony, Bhubaneswar  
Odisha -751022  
Email ID - seiaaodisha@gmail.com / ms-seiaa-or@gov.in
- 8) The Commissioner, Bhubaneswar Municipal Corporation (BMC)  
ICOMC Tower, Unit - IX, Satya Nagar, Bhubaneswar, Odisha - 751007  
Email ID - info@bmc.gov.in
- 9) The District Magistrate & Collector, NH-5, Pallahat  
At/PO/Dist - Khurdha, PIN - 752056  
Email ID - dm.khurdha@nic.in
- 10) The Divisional Forest Officer & Wildlife Warden  
City Forest Division, Bhubaneswar  
At - Saheed Nagar, Greenpark Nursery, Bhubaneswar  
Odisha - 751007  
Email ID -dfo.city@gmail.com
- 11) The Tahasildar, Bhubaneswar Tahasil  
65-Kalpana Square, Budhanagar  
Puri-Cuttack Road, Bhubaneswar - 751006  
Email ID - tdrbbsr@gmail.com
- 12) The Secretary  
Ministry of Environment & Climate Change (MOEF & CC)  
Govt. of India, Indira Paryavaran Bhavan, At: Jorbagh Road,  
New Delhi, PIN - 110003  
Email ID - mscb.cpcb@nic.in / mscb.cpcb@gov.in



13) The Member Secretary,  
Central Pollution Control Board, Odisha (CPCB)  
Paribesh Bhawan, East Arjun Nagar, Shahdra  
Delhi- 110032  
Email ID – mscb.cpcb@nic.in

**LEGAL NOTICE**

**(U/s. 80 of Code of Civil Procedure 1908)**

- Ref: (i) No – 33976 / CA  
GAD-CA4-RTI-0066-2025, Bhubaneswar, dt. 09.10.2025, addressed  
to my client Basudev Bhatta.
- (ii) Order No.20177 / CA, dt.16.06.2025  
Construction of Atithi Bhawan, At – Unit II, Ashok Nagar,  
Bhubaneswar, under outreach program of Govt. (copy enclosed)

Sub: Expressing deep concern about the Capital Redevelopment Project at Unit  
– II, Bhubaneswar in general without statutory clearances & apprehension  
about felling/ cutting of trees around one lakh in the proposed project  
area thereby violating due process of law, before notification regarding.

Sir,

With high regards, I on behalf of my client Shri Basudev Bhatta, S/o. Late  
Subal Charan Bhatta, President, Bhubaneswar Unayana Parishad “a non-govt.  
organization, dedicated and working for the conservation and protection of  
Environment in Bhubaneswar, expressing deep concern about the Bhubaneswar  
Redevelopment Project, mentioned in Reference mentioned at I & II above  
respectively about its procedure & gross violation of due process of law, while



passing the same order affecting all the stakeholders & plants & infrastructure involved in this area of Unit – 2, 9, 8, 6, 5 Bhubaneswar city & felling/ cutting more than one lakh valuable deep rooted trees (which are more than 60 years old which were planted but also many trees existed earlier) is the epicenter of this redevelopment project. The sustainable Development Concept says for making the development not at the cost of environmental degradation and depleting natural resources. The pollution of water and air is to be prevented. The proposed project is expected to generate sewage due to excess human occupation and also generate Municipal solid wastes, plastic wastes, E wastes whose management is highly essential. As such no such govt. clearances are disclosed to the public, it is felt that it is going to be done without any mandatory clearances. Your, good office being a part of Administration of Govt. of Odisha also has the duty to protect the environment as per the Provision under Article 48 A and 51 A (g) Constitution of India.

Hence, on behalf of my client, I like to draw your kind attention towards the due process & procedure adopted in progressing the redevelopment project, **which is violating the provisions of the Acts as stated below:**

- 
- (i) The Environment Protection Act, 1986
  - (ii) Water (Prevention and Control of Pollution) Act, 1974
  - (iii) Air (Prevention and Control of Pollution) Act 1981
  - (iv) The Forest Conservation Act, 1980
  - (v) The Odisha Forest Act, 1972

Under the above circumstance, I appeal your good office to consider this

issue / matter in due consideration based on reason & incidental process involved in it and take adequate action for protection of environment which is Fundamental rights of every citizen under Article 21 of the Constitution of India & shall be obliged.

This is for your kind consideration & necessary compliance.

Thanking you.

Yours sincerely,

Cuttack / Bhubaneswar

Dt-03.12.2025

(Prabir Kumar Pradhan)  
Advocate

D-517 / 1987

Odisha High Court

Address: SB-34, Arya Village, Dum Duma,

Phase – IV, Bhubaneswar – 751019

Email: prabirkpradhan61@gmail.com

Enclosure: Letter of Government.

Copy forwarded to:

- (i) Basudev Bhatta for information & record.
- (ii) Office of Advocate, PK Pradhan for information & necessary action.

True copy attested

  
A.M.V.

PRABIR KUMAR PRADHAN  
Advocate  
ORISSA HIGH COURT  
Plot-SB-34, Arya Village  
Dum Duma Phase-IV  
Bhubaneswar-751019  
Mob-8456948905

---

**Fwd: Document from Prabir Kumar Pradhan**

1 message

---

**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:41 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Tue, 2 Dec, 2025, 8:17 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <dcacs2019@gmail.com>

pkp.2.pdf

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 **pkp.2.pdf**  
293K

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:41 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:43 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <pccf.hoff@odisha.gov.in>

PKP 1\_page-0001 (1).pdf

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 **PKP 1\_page-0001 (1).pdf**  
546K

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:35 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:41 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <hussec.or@nic.in>

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 **PKP 1\_page-0001 (1).pdf**  
546K

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:34 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:42 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <workssec.or@nic.in>

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:34 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:49 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <mscb.cpcb@nic.in>

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 **PKP 1\_page-0001 (1).pdf**  
546K

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:28 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:45 pm  
Subject: Document from Prabir Kumar Pradhan  
To: seiaaodisha@gmail.com <seiaaodisha@gmail.com>

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:26 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:46 pm  
Subject: Document from Prabir Kumar Pradhan  
To: info@bmc.gov.in <info@bmc.gov.in>

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:24 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:47 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <dm.khurdha@nic.in>

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:23 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:47 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <dfo.city@gmail.com>

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:14 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:49 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <mscb.cpcb@nic.in>

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**Fwd: Document from Prabir Kumar Pradhan**

2 messages

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:18 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:48 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <tdrbbsr@gmail.com>

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:20 AM

[Quoted text hidden]

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**Fwd: Document from Prabir Kumar Pradhan**

1 message

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**Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
To: Dillip Kumar Sahoo <sahoodillip897@gmail.com>

Fri, Dec 5, 2025 at 10:35 AM

----- Forwarded message -----

From: **Prabir Kumar Pradhan** <prabirkpradhan61@gmail.com>  
Date: Wed, 3 Dec, 2025, 10:41 pm  
Subject: Document from Prabir Kumar Pradhan  
To: <csori@nic.in>, <fesecon@nic.in>

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True copy attested

  
Adw.



### VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH,  
KOLKATA

O.A No. of

Between BASUDEV BHATTA.

Plaintiff(s)/Petitioner(s)  
Appellant(s)/Complainant(s)

-VERSUS-

Gout of ODISSA & OTHERS.

Defendant(s)/Opp.Party(ies)  
Respondent(s)/Accused(s)

Know all men by these presents, that by this VAKALATNAMA

I/We Basudev Bhatta, aged 52 yrs S/O late Subal Chawan Bhatta, 226, Kharabelavapur, Unit - 3, Barbourswar - 751 001

Plaintiff/Defendant/Appellant/Respondent/Petitioner/Opposite Party in

the aforesaid Suit /Appeal / Case do hereby appoint and retain

PRABIR KUMAR PRADHAN, D-517/1987 II SURYA SANKAR MISHRA D-505/2023 III DIPANKAR THAKUR, F-1809/2023 IV Gantam Sen f/675/2022 V SANAT MOHAPATRA D/522 (Advocate(s), to appear for me/us in the above case and to conduct

and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same, or any decree or order passed therein including all applications for return of documents or receipt of any moneys that may be payable to me/us in the said case and also in applications for review in appeals under Orissa High Court Order and in applications for leave to appeal to Supreme Court. I/We authorize my/our Advocate(s) to admit any compromise lawfully entered in the said case.

Basudev Bhatta

SIGNATURE OF THE EXECUTANT(S)

Dated the

Received from the executant(s) through..... certify

that I hold no brief for the other side, satisfied and accepted.

Dipankar Thakur  
f/1809/2023  
ADVOCATE  
9434214268

Accepted as above

Surya Sankar Mishra  
D-505/2023  
ADVOCATE  
7875641573

Accepted as above

Prabir Pradhan  
D-517/1987 (8456948905)  
ADVOCATE  
Prabir Pradhan 61@gmail.com

Accepted as above

Sanat Mohapatra  
Advocate D/522/2025

Sr. Muralidhar Sarou  
Notary, Bhupaneswar  
Bhupaneswar-14  
Advocate 6/2012

Gantam Sen  
f-675/2022  
Advocate